

NAME OF CORPOATE DEBTOR : M/S JTPL PRIVATE LIMITED

DATE OF COMMENCEMENT OF CIRP : 15TH APRIL 2024

LIST OF CREDITORS AS ON : 7TH MAY 2024

LIST OF UNSECURED FINANCIAL CREDITORS (OTHER THEN FINANCIAL CREDITORS BELONGING TO ANY CLASS OF CREDITORS)

(AMOUNT IN Rs)

S.NO	NAME OF CREDITOR	DETAILS OF CLAIM RECEIVED		DETAILS OF CLAIM ADMITTED						AMOUNT OF CONTINGENT CLAIM Rs.	AMOUNT OF ANY MUTUAL DUES, THAT MAY BE SET-OFF	AMOUNT OF CLAIM NOT ADMITTED	AMOUNT OF CLAIM UNDER VERIFICATION	REMARKS, IF ANY
		DATE OF RECEIPT	AMOUNT CLAIMED	AMOUNT OF CLAIM ADMITTED	NATURE OF CLAIM	AMOUNT COVERED BY SECURITY INTEREST	AMOUNT COVERED BY GUARANTEE	WHETHER RELATED PARTY?	VOTING %					
1	Mr. Dinesh Rana	30.04.2024	48,14,363	-	-	-	-	-	-	-	-	-	48,14,363	The claimant has claim the full amount, however he has mentioned that he has the possession of the unit. No pending obligation on the part of CD is mentioned. An email has been sent on 06.05.2024 to claimant seeking various information and documents to verify his claim.
2	Mr. Sukhjinder Singh Randhawa	30.04.2024	-	-	-	-	-	-	-	-	-	-	-	The claimant has not claimed any amount in Form CA, nor he has stated whether he is in possession of the said property. His only issue is that 0.7 marla of his registry is pending. An email was sent on 06.05.2024 to the claimant requesting various information and documents to verify his claim.
3	Ms. Girija Kaul	30.04.2024	-	-	-	-	-	-	-	-	-	-	-	No amount has been claimed, and it has been stated that the registry of the said property in the name of the claimant is pending. The said property has not been purchased from JTPL Private Limited. An email was sent on 06.05.2024 to the claimant requesting various information and documents to verify her claim."
4	Mr. Ranbir Singh	30.04.2024	Approx Rs 55 Lakh	-	-	-	-	-	-	-	-	-	Approx Rs 55 Lakh	The claimant has claimed an amount and also stated that the registry of the said property has not been done. The claimant is in possession of the property, which was bought from JTPL Private Limited. An email was sent on 06.05.2024 to the claimant seeking various information and documents to verify his claim.
5	Mr. Jagjeet Singh	30.04.2024	-	-	-	-	-	-	-	-	-	-	-	Form A has been submitted inside of Form CA. The issue stated in Form A is related to the electricity meter, but the property has been purchased from Universal Infratech Company Private Limited, as per the sale deed attached. An email was sent on 06.05.2024 to the claimant seeking a claim in Form CA, along with various information, and documents to verify his claim.

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6	Mr. Kulbir Kaur Virk and Manjit Singh	01.05.2024	-	-	-	-	-	-	-	-	-	-	-	The issue mentioned in the claim form is: 'OUR PLOT IS FULLY PAID AND NOTHING IS DUE AGAINST THIS PLOT. WE WANTED TO CONSTRUCT OUR PLOT BUT DUE TO HIGH TENSION WIRES PASSING OVER THE HEAD OF THE PLOT, WHICH CREATED THE PROBLEM FOR US. (WHEN PURCHASED, THERE WAS NO HIGH TENSION WIRE).' Other than this, no claim amount has been mentioned, and apart from the incomplete Form CA, no other documents are attached. An email was sent on 06.05.2024 to the claimant seeking a properly filled Form CA, various information, and documents to verify his claim.
7	Mr. Mohit Singla	28.04.2024	-	-	-	-	-	-	-	-	-	-	-	The claimant has not submitted Form CA; he only wrote an email stating the issue with the electricity meter. In his email, he stated that a 'temporary meter has been installed 1.5 years ago, An email was sent on 06.05.2024 to the claimant seeking a claim in Form CA, various information, and documents to verify his claim.
8	Mrs.Narinder Kaur	30.04.2024	-	-	-	-	-	-	-	-	-	-	-	The Form CA submitted is nor properly filled. The issue mentioned in the Form CA relates to the electricity meter. The property has been purchased from JTPL Private Limited. An email was sent on 06.05.2024 to the claimant seeking a properly filled Form CA, various information, and documents to verify his claim.
9	Mr. Pankaj Walia	30.04.2024	9,240	-	-	-	-	-	-	-	-	-	9,240	As per the Sale deed the property has been purchased from Mr. Baldev Raj. In the Form CA, the address of the property is not mentioned, and the issue raised relates to the electricity meter. An incomplete Sale Agreement has been attached. An email was sent on 06.05.2024 to the claimant seeking a properly filled Form CA, chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify his claim.

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10	Mrs Geeta Bisht	30.04.2024	9,240	-	-	-	-	-	-	-	-	-	9,240	As per the Sale deed the proprty mentioned in the Form CA has been purchased Form from Aryan Garg. The Form CA has not been properly filled, and the issue raised is related to the electricity meter. An email was sent on 06.05.2024 to the claimant seeking a properly filled Form CA, chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify her claim.
11	Ms. Aditi sharma	30.04.2024	1,540	-	-	-	-	-	-	-	-	-	-	As per the Sale deed the proprty mentioned in the Form CA Ms. Aditi has purchased the property from Mr. Amandeep Bajaj. The Form CA has not been properly filled, and the issue raised is related to the electricity meter other than this no amount has been claimed. The sale deed of the property is in the name of Ms. Aditi's Mother. An email was sent on 06.05.2024 to the claimant seeking a properly filled Form CA in the name of the owner of the property , chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify her claim.
12	Ms. Palvinder Kaur	30.04.2024	PSPCL Due Amount	-	-	-	-	-	-	-	-	-	PSPCL Due Amount	As per the sale deed, Ms. Palvinder has purchased from Aryan Garg and has not mentioned any amount in the claim form just "PSPCL Due Amount". The issue raised relates to the electricity meter. An email was sent on 06.05.2024 to the claimant seeking chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify her claim.

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13	Ms. Nidhi Kumari	30.04.2024	PSPCL Due Amount	-	-	-	-	-	-	-	-	-	PSPCL Due Amount	As per the sale deed, Ms. Nidhi has purchased from Aryan Garg and has not mentioned any amount in the claim form just "PSPCL Due Amount". The issue raised relates to the electricity meter. An email was sent on 06.05.2024 to the claimant seeking chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify her claim.
14	Mr. Anil Kumar	30.04.2024	Pending for Domestic Electric meter	-	-	-	-	-	-	-	-	-	Pending for Domestic Electric meter	As per the sale deed, Mr. Anil has Purchased from Jagtar Enterprices and has not mentioned any amount in the claim form . The issue raised relates to the electricity meter. An email was sent on 06.05.2024 to the claimant seeking chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify his claim.
15	Mr. Ashok Kumar	30.04.2024	9,240.00	-	-	-	-	-	-	-	-	-	9,240.00	The issue mentioned in the claim form relates to the electricity meter, but there is no document attached to identify from whom the property was purchased. An amount of Rs. 9,240 is claimed. An email was sent on 06.05.2024 to the claimant seeking a chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify his claim.
16	Ms. Rashmi Kamboj	30.04.2024	New Electricity meter connection	-	-	-	-	-	-	-	-	-	-	The issue mentioned in the claim form relates to the electricity meter, but there is no document attached to identify from whom the property was purchased. no amount has been claimed. An email was sent on 06.05.2024 to the claimant seeking a chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify her claim.

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17	Mrs.Supreet Kaur	30-04.2024	-	-	-	-	-	-	-	-	-	-	-	As per the sale deed, the property mentioned in the Form CA is purchased from Aryan Garg. No amount has been claimed; only the electricity meter issue has been mentioned. An email was sent on 06.05.2024 to the claimant seeking a chain of sale purchase showing how JTPL is liable for her claim, various information, and documents to verify her claim.
18	Mr. Sucha Singh	30.04.2024	9,240	-	-	-	-	-	-	-	-	-	9,240	As per the sale deed, the property mentioned in the form CA is purchased from Praveen Garg. Rs. 9240 has been claim along with mentioning electrictry metre issue .Form CA has not been signed. An email was sent on 06.05.2024 to the claimant seeking properly filled Form CA, a chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify his claim.
19	Ms. Bimla Devi	30.04.2024	9,240	-	-	-	-	-	-	-	-	-	9,240	As per the sale deed, the property mentioned in the form CA is purchased from Aryan Garg. Rs. 9240 has been claim along with mentioning electrictry metre issue. An email was sent on 06.05.2024 to the claimant seeking a chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify her claim.
20	Ms. Toshi Devi	30.04.2024	9,240	-	-	-	-	-	-	-	-	-	9,240	As per the sale deed, the property mentioned in the form CA is purchased from Praveen Garg. Rs. 9240 has been claim along with mentioning electrictry metre issue An email was sent on 06.05.2024 to the claimant seeking a chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify her claim.

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21	Ms. Parminder Kaur	01.05.2024	Claim for Permanent Electricity Metre	-	-	-	-	-	-	-	-	-	Claim for Permanent Electricity Metre	As per the sale deed, the property mentioned in the form CA is purchased from Universal Infratech Company Private limited . No amount has been claim only electricty metre issue is mentioned .Form CA has not been signed. An email was sent on 06.05.2024 to the claimant seeking properly filled Form CA, a chain of sale purchase showing how JTPL is liable for his claim, various information, and documents to verify her claim.
TOTAL			-	-	-	-	-	-	-	-	-	-		

Sd-
CMA Sandeep Goel
Interim Resolution Professional
M/s JTPL Private Limited

Date: 07.05.2024
Place: New Delhi